## NATIONAL COMPANY LAW TRIBUNAL KOLKATA BENCH` KOLKATA

## Appeal.No.647/KB/2017

## Present: 1. Hon'ble Member (J) Shri Vijai Pratap Singh 2. Hon'ble Member (J) Shri Jinan K.R

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 29th January 2018, 10.30 A.M

Name of the Company		Manoj Kumar Singh (Maps Auto Components Pvt.Ltd.) -Vs- ROC, Jharkhand.		
Under Section		252 (3)		
SI. No.	Representa	nation of Authorized ative (IN CAPITAL ETTERS)	Appearing on behalf of	Signature with date
1. 1 2.	ARITRA PAR	AN BISHWAL, AN ASU,	V} Appedant	Alu 23/1/2018

## ORDER

Ld. Counsel for the appellant is present.

The Registrar of Companies, Jharkhand has filed his reply to the appeal filed by the appellant. Ld. Counsel for the appellant submits that the ROC has committed a mistake regrading the status of the company and would like to file rejoinder. Therefore, 15 days' time is granted for filing rejoinder.

A certified copy of the ROC report is to be issued to the appellant upon compliance of all requisite formalities.

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List it on 23/02/2018.

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(Jinan K.R.) Member (J)

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